

| Serial No. of Order | Date of Order | Order with Signature                                                                                                                                                                                                                                                                                                                                                                                                                        | Office note as to action (if any) taken on or                                                                                                                                                                                                                                                   |
|---------------------|---------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| ..                  | 26.2.97       | <p>It is submitted by Shri Ashok Mohanty that a short date may be fixed for arguing the matter. The prayer is allowed. The matter is posted to 6.3.1997 for hearing positively.</p> <p style="text-align: right;">VICE-CHAIRMAN<br/>26/2/97</p>                                                                                                                                                                                             | <p>A.D. Room<br/>R-1 &amp; R-3 not returned.<br/>Mr. A. Shok Mohanty has appeared before all opp. parties.</p>                                                                                                                                                                                  |
| 6.3.97              |               | <p>Adjourned to 9.4.1997.</p> <p style="text-align: right;">VICE-CHAIRMAN<br/>6/3/97</p> <p>MEMBER (JUDICIAL)</p>                                                                                                                                                                                                                                                                                                                           | <p>MA 672/94<br/>at FT B too<br/>a memorandum<br/>dated 6/12</p>                                                                                                                                                                                                                                |
| Later.              |               | <p>Learned lawyer for the petitioner Mr. A.K.Jena submits that the petition has become infructuous and he wants permission to withdraw the petition. The prayer is allowed and the petition is dismissed as withdrawn.</p> <p>Senior Standing Counsel<br/>Mr. Ashok Mohanty on behalf of the respondents is present.</p> <p style="text-align: right;">Vice-Chairman<br/>6/3/97</p> <p style="text-align: right;">Member (J)<br/>6/3/97</p> | <p>Bench</p> <p>The record has received on 8.12.94 at 2.45 PM<br/>8/12</p> <p>Memo. filed by the petitioner &amp; placed at R.F. on this memo. Petitioner has prayed for consideration of his interim prayer made in the original application.</p> <p>For further orders.</p> <p>6/12 Bench</p> |